

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 310/2021

SUPREME COURT BAR ASSOCIATION & ANR.

Petitioner(s)

VERSUS

SUPREME COURT OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.35850/2021-STAY APPLICATION)

Date : 12-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.
Mr. Pradeep Kumar Rai, Sr. Adv.
Mr. V. Shekhar, Sr. Adv.
Ms. Mahalakshmi Pavani, Sr. Adv.
Mr. Arijit Prasad, Sr. Adv.
Mr. Brijender Chahar, Sr. Adv.
Ms. Sonia Mathur, Sr. Adv.
Mr. Viaks Pahwa, Sr. Adv.
Mr. Ritu Bhardwaj, Adv.
Mr. Anupam Mishra, Adv.
Ms. K.V. Bharathi Upadhyaya, Adv.
Mr. Mukesh Kumar Singh, Adv.
Ms. Sasmita Tripathy, Adv.
Mr. Prashant Singh, Adv.
Ms. Purna Kumari, Adv.
Ms. Seema Patnaha, Adv.
Ms. Nandani Gupta, Adv.
Mr. Rahul Kaushik, AOR

Mr. Chander Lall, Sr. Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is the contention of the petitioners that
there was no discussion with any representative of the

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Bar from the inception for designing the SOP. In case any meetings have been held with the Bar, the Minutes of the meetings or the decisions taken thereon be placed on record. It may also be clarified if medical advisory is being taken in this process, and to what effect.

It is stated by Mr. Chander Lall, learned senior counsel that against an order dealing with the manner how hybrid hearings have to go on, as directed by the High Court, an SLP is being filed. The SLP also be put up along with this matter.

List both the matters on Tuesday i.e. on 16.03.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)